CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 191/MP/2019
(On Remand)

Subject	:	Petition under Section 79(1)(d) of the Electricity Act, 2003 read with Regulations 54 and 55 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 seeking relaxation of operations and maintenance norms specified under Regulation 29(4) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
Petitioner	:	North East Transmission Company Limited (NETCL)
Respondents	:	Power Grid Corporation of India Limited (PGCIL) and Others
Date of Hearing	:	**8.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Shubham Arya, Advocate, NETCL Ms. Pallavi Saigal, Advocate, NETCL

Record of Proceedings

The matter was heard virtually.

2. The present Petition has been filed seeking relaxation of the Operation and Maintenance norms and listed for hearing pursuant to the remand of the matter by the Appellate Tribunal for Electricity (APTEL) vide judgment dated 8.7.2026 in Appeal No. 296 of 2021.

3. None of the Respondents has filed any reply, nor have they entered an appearance.

4. Learned counsel for the Petitioner submitted that the Petitioner has furnished information vide affidavit dated 21.9.2026, in compliance with the Commission's directions in the Record of Proceedings (RoP) dated 13.8.2026. He made detailed oral submissions and, *inter alia*, submitted that corporate expenditure constitutes around 5% of the total expenditure, which may be allowed.

5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

Sd/
(T. D. Pant)
Joint Chief (Law)